(b) About Rs. 50 lakhs.

(c) Siemens of Germany, the Associated Electrical Industries Ltd. of the United Kingdom and S.E.R. Ajnsaldo-San Giorgio of Genoa, Italy.

(d) This is subject to negotiation with the firm whose project report is finally accepted.

CENTRAL EXPENDITURE ON NILOKHERI TOWNSHIP

105. SHRI P. C. BHANJ DEO: Will the Minister for REHABILITATION be pleased to state:

(a) the actual expenditure incurred up to date by the Central Government on the construction of the Nilokheri township; and

(b) the amount recoverable from the State Government as a result of the handing over of this township to the State?

THE MINISTER FOR REHABILITATION (SHRI A. P. JAIN): (a) About rupees one crore.

(b) The question of recovery does not arise as only the administrative control of the Township has been transferred to the Punjab Government and the Government of India continue to retain proprietory rights in the shops, houses and industrial institutions and direct control over Polytechnic and Printing Press

CONSTRUCTION OF D. D. T. FACTORY

106. SHRI P. C. BHANJ DEO: Will the Minister for PRODUCTION be pleased to refer to the answer given in the Council to Starred Question No. 209 on the 7th September 1953 and state when the construction work of the D.D.T. Factory actually began?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): The construction work of the building for the Factory started on the 2nd November 1953.

Bill, 1954 MESSAGE FROM THE PRESIDENT

MR. CHAIRMAN: I have to inform Members of the Council that I have received the following message from the President:

"I have received with great satisfaction the expression of thanks by the Members of the Council of States for the Address I delivered to both the Houses of Parliament assembled together on the 15th February 1954."

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE BARSI LIGHT RAILWAY COMPANY (TRANSFERRED LIABILITIES) BILL, 1954

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 132 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Barsi Light Railway Company (Transferred Liabilities) Bill, 1954, which has been passed by the House at its sitting held on the 27th February 1954.

I lay the Bill on the Table.

THE APPROPRIATION BILL, 1954

THE DEPUTY MINISTER TOR FINANCE (SHRI M. C. SHAH): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54, as passed by the House of the People, be taken into consideration."

Sir, I do not think I should take up the time of the House in making an introductory speech on this Appropriation Bill. We have already circulated